from Basra and Baghdad are also being worked out. Another route via Iran by sea is being worked out.

Departmental test for promotion of peons in Delhi Municipal Corporation

2427. SHRI CHATURANAN MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a departmental test was conducted for the promotion of peons in Delhi Municipal Corporation in 1988:
- (b) if so, whether any quota for Scheduled Caste and Non-Scheduled Caste has been fixed; if so, the details thereof;
- (c) whether it is a fact that the candidates who got 33 per cent marks were declared passed in 1988 but the candidates who secured 46 per cent marks were declared failed; if so, the reasons therefor; and
- (d) whether a panel of the passed candidates has been prepared; if so, the details thereof and for how many years the same is valid?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY); (a) Yes, Sir.

- (b) The quota for Scheduled Caste and Scheduled Tribe candidates was fixed in recruitment to the posts of L.D.Cs. as per Government of India's instructions.
- (c) Only candidates, obtaining 47% marks of more were included in the panel.
- (d) All 126 candidates included in the panel have been appointed to the posts of \(\frac{1}{2}\) D.Cs.

Representation from SC/ST Employees Association of New Mangalore Port

2428. SHRI CHATURANAN MISHRA: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether any representation has been received by New Mangalore Port SC/ST Employees Welfare Association, Panambur, New Mangalore dated the 14th May, 1990;
 - (b) if so, the details thereof;
- (c) whether any enquiry has been made in the matter of non employment of SC and ST workers by various methods;
 - (d) if so, the details thereof; and
 - (e) the steps taken in the matter?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN): (a) Yes, Sir.

- (b) The Association has represented that the reservation orders for Scheduled Castes/Tribes have not been observed in New Mangalore Port in the following cases:
 - (i) Recruitment of Officers on deputation and their subsequent absorption;
 - (ii) Employment of staff on workcharged establishment and their subsequent regularisation;
 - (iii) Recruitment of Nominal Muster Roll employees and their subsequent regularisation;
 - (iv) Appointment to certain posts by transfer as well as upgradation; and
 - (v) Inclusion of 1200 cargo handling workers in the New Mangalore Port Trust Cargo Handling Workers (Regulation of Employment) Scheme, 1990.
- (c) to (e) No enquiry has been made in the matter. However, the points